

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.223  
CP 77 of 2019

**Proceedings under Section 75 of LLP Act, 2008 r.w rule 37(5) of LLP Rules 2009 r.w Rule 11 on NCLT Rules, 2016**

**IN THE MATTER OF:**

Omprakash Ratanlal Malavia & Anr  
V/s  
ROC & Ors

.....Applicant

.....Respondent

**Order delivered on 25/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Vishal Dave, Advocate a/w.  
: Mr. Nipun Singhvi, Advocate  
For the RoC : Ms. Rupa Sutar, Dy. RoC  
For the Respondent : Ex-parte

**ORDER**

In compliance with the last order dated 07.03.2024, Counsel for the applicant has filed a written synopsis on 23.04.2024, vide inward diary No. D-3541. The same is taken on record.

The RoC report is already available on the file, which was filed on 24.10.2019, vide inward diary No. D-12337.and is already recorded in the order dated 25.01.2024.

Respondent No. 1 / RoC appearing through Deputy RoC, requested some time to make submissions in the matter to reconstruct their file qua the report already submitted in the matter.

Learned Counsel for the applicant is directed to provide the written synopsis as well as various citations to the respondent / RoC, within a period of ten days from the date of this order.

Re-list on- 16.05.2024.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**